

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:271
ANSWERED ON:23.02.2011
ATROCITIES AGAINST WOMEN EMPLOYEES
Gangaram Shri Awale Jaywant

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether incidents of indecent behaviour and teasing and sexual exploitation of women employees by the IAS officers and other higher officers have been reported;
- (b) if so, the details thereof during the last three years;
- (c) the number of cases registered so far;
- (d) the number of cases in which investigation has been completed and the cases in which investigation is continuing and pending; and
- (e) the details of officers against whom action has been taken for such indecent behaviour and the steps taken by the Government to check and prevent such incidents?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (e): The IAS officers are posted in various cadres/States as well as in Central Government on deputation. The information relating to incidents of indecent behavior, teasing and sexual exploitation of women employees by IAS Officers, are not centrally maintained. However, in order to check and prevent sexual exploitation of women at work place, Government has notified All India Services (Prevention of Sexual Harassment) Regulations, 1998. These regulations not only prohibit the members of All India Services to indulge in any act of sexual harassment of any woman at working place, but also make them accountable for incidents of sexual harassment of women by all Government servants for the time being under their control and authority as well as at work places under their control.